

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. HINDUSTHAN ISPAT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s HINDUSTHAN ISPAT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/03/2011
3.	Authority under which corporate debtor is incorporated /registered	Register of Companies (ROC) - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U27101TG2011PTC073579
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.247, House No63-347/17/4, 1st floor, Dwarakapuri colony, HYDERABAD Hyderabad TG 500082 IN
6.	Date of closure of Insolvency Resolution Process	30-09-2021
7.	Liquidation commencement date of corporate debtor	01-10-2021 (However, Order Copy received through speed post on 25-10-2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mummaneni Vazra Laxmi IBBI/IPA-001/IP-P00919/2017-2018/11526
M	Address and e-mail of the liquidator, as registered with the Board	Flat No.G-2, ENCEE Residency, Nagarjuna Nagar Colony, Yellarreddyguda, Hyderabad - 500073 Email id: emailtolak@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com
11.	Last date for submission of claims	29-11-2021

Notice is hereby given that the National Company Law Tribunal Hyderabad has ordered the commencement of liquidation of the M/s. s HINDUSTHAN ISPAT PRIVATE LIMITED on 01-10-2021 (However, Order copy received through speed post on 25-10-2021)

The stakeholders of M/s M/s. s HINDUSTHAN ISPAT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28-11-2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 30-10-2021

Place: Hyderabad


Mummaneni Vazra Laxmi
Liquidator